

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7002/2018

(Arising out of impugned final judgment and order dated 23-04-2018 in CRLA No. 1761/2006 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

MAQSOOD AHMAD

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

IA No.82606/2018 - EXEMPTION FROM FILING O.T.

Date : 26-10-2018 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s) Mr. Ajay Veer Singh Jain,Adv.
Ms. Mamta Jain,Adv.
Mr. Uday Ram Bokadia,Adv.
Mr. Rakesh Kumar Khare,Adv.
Mr. Sonal Jain, AOR

For Respondent(s) Mr. Ratnakar Dash,Sr.Adv.
Mr. Ardhendumauli Kumar Prasad, AOR
Ms. Radhika Dwivedi,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Learned counsel appearing for the appellant submits that out of two years' jail sentence awarded to him by the High Court, the appellant - Maqsood Ahmad has already undergone six months' jail sentence.

Having regard to the facts and circumstances of the case, the appellant be released on bail to the satisfaction of the court below.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER